

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6570/2022

(Arising out of impugned final judgment and order dated 10-03-2022 in CRLA No. 1674/2019 passed by the High Court Of Judicature At Allahabad)

SANJEEV KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 97997/2022 - EXEMPTION FROM FILING O.T.)

Date : 19-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. R. K. Das, Sr. Adv.  
Mr. Abhishth Kumar, AOR  
Mr. Anurag Rawat, Adv.

For Respondent(s) Mr. Apoorva Agrawaal, A.A.G.  
Mr. Rajat Singh, AOR  
Mr. Satyam Pandey, Adv.  
Mr. Abhishek Singh, Adv.  
Mr. Sarthak Chandra, Adv.

Mr. Prabhat Kumar Rai, Adv.  
Mr. Christopher Dsouza, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel appearing for respondent no.2 states that he has filed counter affidavit only yesterday. A copy of the same may be provided to the learned counsel for the petitioners during the course of the day.

Two weeks' time is granted to the learned counsel for the petitioners to file rejoinder affidavit.

List the matter after two weeks.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER

